

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-II

**Item No. 202
(IB)-667(ND)2019
I.A/1158/2020**

IN THE MATTER OF:

Renu Proptech Pvt. Ltd.

... Applicant/Petitioner

Vs.

M/s. Red Topaz Real Estate Pvt. Ltd.

... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 05.08.2020

CORAM:

**SHRI. CH. MOHD. SHARIEF TARIQ,
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

**For HDFC Bank : Mr. Gurmeet Bindra, Ms. Amita Kumari, Adv. in
I.A/1158/2020**
**For the RP : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Advs.
Mr. Vikas Kr. Garg, R.P. in Person**
For the Ex-Directors : Mr. Manish Paliwal, Mr. Vikas Kumar, Advs.

ORDER

IA 1158/2020: Counsels for the Applicant and Resolution Professional are present. It is submitted that the property in question has been handed over to the Resolution Professional. In view of the above, the IA is disposed of.

-Sd-

**(L.N. GUPTA)
MEMBER (T)**

-Sd-

**(CH. MOHD.SHARIEF TARIQ)
MEMBER (J)**